

**THE HYDERABAD SUITS AGAINST THE
GOVERNMENT (REPEALING) ACT, 1955.**

No. V of 1955.

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*** THE HYDERABAD SUITS AGAINST THE
GOVERNMENT (REPEALING) ACT, 1955.****No. V of 1955.****An Act to repeal the Hyderabad Suits Against the
Government Act, 1320 Fasli (V of 1320 Fasli).**

Preamble.

WHEREAS it is expedient to repeal the Hyderabad Suits Against the Government Act, 1320 Fasli (V of 1320 Fasli);

BE it enacted in the Sixth Year of Our Republic as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Hyderabad Suits Against the Government (Repealing) Act, 1955.

(2) It shall come into force at once.

Repeal of
Hyderabad
Act V of
1320 F., and
saving of
pending
application.

2. (1) The Hyderabad Suits Against the Government Act, 1320 Fasli (hereinafter referred to as the said Act) is hereby repealed.

(2) Notwithstanding such repeal, any application made under the said Act for permission to sue the Government, which is pending on the date of commencement of this Act, shall be disposed of in accordance with the provisions of the said Act as if this Act had not been passed.

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